

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:4990

ANSWERED ON:26.04.2000

SUBSTANDARD PESTICIDES AND FERTILIZERS

A. VENKATESH NAIK;BODAKUNTI VENKATESHWARLU;DAGGUBATI RAMANAIDU;RAMSHETH THAKUR

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government are aware that banned pesticides/fertilizers are easily available in the market and being used by farmers;
- (b) if so, whether the Government propose to take immediate/effective steps against those who are involved in supply of banned and poor quality pesticides and fertilizers; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI SBPBK SATYANARAYANA RAO)

(a) to (c) The State Governments, being the implementing agencies under the Insecticides Act, 1968 and the rules framed thereunder, have been advised from time to time to keep a strict watch to check the use of any banned pesticides and take legal action against the offenders.

Further, the Insecticides Act, 1968 is proposed to be amended to provide more stringent penalties for violation of the provisions of the Act, speedier trials of court cases and also to make certain provisions of the Act more effective in order to ensure availability of quality pesticides to the farming community.

The Fertiliser (Control) Order, 1985 prohibits the manufacture/sale of fertilisers which do not conform to the standards and specifications prescribed in it. The States/UTs have been empowered under the above Order to take appropriate action against the offenders who indulge in the manufacture/sale of poor quality fertilizers.